

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.109
CP(IB)/12(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India
V/s
Jyoti Sunil Kakkad
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Aishwarya Reddy, Adv.
a.w Mr. Nisarg Bhardwaj,Adv.
For the Respondent :

ORDER

On perusal of the order reflects that this tribunal has issued twice Dasti notice for serving upon the Personal Guarantor first on 28.02.2024 and second on 22.04.2024 and both occasions the applicant/Financial Creditor fails to honour the order of this Tribunal as no steps were taken for serving the Personal Guarantor through Dasti Mode. The concerned AGM is directed to remain present physically in the next date of hearing along with affidavit of explanation for repeated non-compliance of the orders of this Tribunal.

Re-list on 19.06.2024

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**